

IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS  
JUDGE(PCR), MADURAI.

PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,

III Additional District Judge (PCR), Madurai.

Wednesday the 1st July 2020.

Crmp.No. 408 / 2020

CRIME NO. 1489/ 2020

1) Muthuprakasam @ Prakash,  
S/o Durai Pandi,

2) Raju @ RajaPandi,  
S/o Murugan,  
Both residing at  
101, Birla Raja Vedhi, Valar Nagar,  
Uthankudi Post,  
Madurai.

----- Petitioner / Accused A1 & A2

/ Vs /

State through the Inspector of Police,  
K. Pudur Police Station,  
Madurai.( Crime No. **1489/2020**)

----- Respondent / Complainant

**ORDER**

1. This 2nd bail application U/S439 is received from Advocate Thiru.S.Kameswaran through e-mail on 27.06.2020. Objections called for from the Special Public Prosecutor and Defacto Complainant. Reply from Special Public Prosecutor Thiru.A.Kalyanasundaram and Police are received through Whatsapp on 01.07.2020.

2. The Petitioner / Accused side has stated that the allegations in the case are not true and injured were discharged and more over the accused are in custody for a period of 10 days and hence prayed to release the accused on bail.

3. The prosecution side given reply stating that the investigation is still pending, Out of six accused the other accused are absconding, if these accused are released on bail they will tamper the witnesses and hence the bail petition may be dismissed.

4. Bothside considered. Considering the nature of the offences,(U/s. 147, 148,

427, 448, 324 IPC r/w 3(1)(r), 3(1)(s), of SC/ST (POA) ACT 2015) discharge of the defacto complainant and others, custody of the accused/petitioners for a period of more than 12 days, this court is inclined to release the accused/Petitioners on bail.

5. Therefore it is ordered that the petitioners/accused will be released on executing a bond for ₹.10,000/- infavour of the superintendent of Virudhunagar Sub Jail. And the petitioners are directed to appear before this court on 05.08.2020, Wednesday by 10.00 A.M. with two surities for ₹.10,000/- each to the satisfaction of this court. Further the petitioners/accused are directed to appear before the concerned police station on every Wednesday by 10.00 A.M. and put their signature until further orders.

**/ Sd/ A.Dhanasekaran,**  
III Addl. District & Sessions Judge, (PCR)  
Madurai.